BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 977 OF 2024

IN THE MATTER OF: -

Renu Rani & Ors. … Applicants

Versus

State of Haryana & Ors. … Respondents

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FILED ON: 16/03/2025

PLACE: NEW DELHI

FILED BY:

Through Counsel

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IN THE MATTER OF: -

Renu Rani & Ors. … Applicants

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OBJECTIONS ON BEHALF OF THE RESPONDENT NO. 5, I.E. M/S RAJIV GANDHI THERMAL POWER PLANT, KHEDAR, TO THE SUPPLEMENTARY JOINT COMMITTEE REPORT DATED 18.12.2024

MOST RESPECTFULLY SHOWETH: -

1. That the present Original Application has been registered based on the letter petition of the Gram Panchayat Khedar, Block Barwala, District Hisar, Haryana alleging the improper management and storage of coal and ash by Respondent No. 5 i.e. M/s Rajiv Gandhi Thermal Power Plant (hereinafter referred to as '**Power Plant**').
2. That while recognising that the issue raised through the present *lis* requires further consideration, this Hon'ble Tribunal constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as 'CPCB'), Haryana State Pollution Control Board (hereinafter referred to as 'HSPCB'), and Regional Office, Ministry of Environment Forest

and Climate Change, Chandigarh; and District Magistrate, Hisar for the purpose of verification of facts.

3. That in compliance of the order dated 03.10.2024, the Joint Committee conducted a site visit on 25.10.2024 to: (i) verify the facts mentioned in the letter petition and (ii) collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal. The Joint Committee submitted its progress report dated 03.11.2024, and sought a 6-week extension until 15.12.2024 for completing the necessary remaining activities and for filing the factual report.
4. That by its order dated 05.11.2024, this Hon’ble Tribunal impleaded all the Respondents and granted 6 weeks to the joint committee for filing the factual report.
5. That a Suplementary Report was subsequently filed by joint committee on 18.12.2024 as per the Order of this Hon’ble Tribunal dated 05.11.2024. In view of this, the Respondent No. 5 herein was granted liberty vide Order dated 19.12.2024 to examine the Supplementary Report dated 18.12.2024 and file its Objections. Accordingly, the present Objections are being filed by the answering respondent herein.
6. That, at the outset, it is the submission of answering Respondent that the committee, in its supplementary report, has failed to incorporate the compliance made by Respondent No. 5.

   That on 09/12/2024, the MoEF&CC, Regional Office Chandigarh has conducted monitoring/survey of the compliance of the conditions of the Environmental Clearance granted to the power plant vide Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007. The I.A. Division, MoEF & CC, Indira Paryavaran Bhavan, New Delhi vide F. no. IA-L-11011/69/2024-

IA-I, dated 17.01.2025 had forwarded a monitoring report submitted by Regional Office, MOEF & CC, Chandigarh.

It is pertinent to note that compliance status in the said monitoring report has been found satisfactorily complied. The I.A. Division, MoEF & CC, sought clarification/ATR/Action taken report regarding observations raised by Regional Office, MOEF & CC & Chandigarh. Clarification/ATR/Action taken report as per directions from MOEF & CC has been submitted to I.A. Division, MoEF & CC, Indira Paryavaran Bhavan, New Delhi, vide memo no. Ch- 239/XEN/Env/RGTPP/F-788 Dated 08.03.2025 through email dated 08.03.2025.

[A true copy of the Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007 is annexed herewith and marked as **Annexure A-1**]

[A true copy of the Letter dated 17.01.2025 issued by I.A. division and monitoring report of Regional Office of MOEF & CC are annexed herewith and marked as **Annexure A- 2**]

[A true copy of letter dated 08.03.2025 in Reply to letter of I.A. Division, MoEF&CC, New Delhi along with clarification/ATR/Action taken report is annexed herewith and marked as **Annexure A-3**]

7. That, the observations raised by MOEF & CC vide letter dated 17.01.2025 and their replies are as below:-

   i. **Observations no. 1:-***The boundary of ash pond/Dyke has not been adequately barricaded to avoid air borne pond ash from the pond (Specific Condition xiv)*

   Reply of observation:-

It is submitted that following measures are already taken in respect of observation

i. **Development of sarkanda on boundary of ash dyke and within ash dyke:-**The boundary dyke is well barricaded with sarkanda. Stored ash is also covered with sarkanda within Ash Dyke area.

[A true copy of the photographs of Sarkanda in ash dyke area is annexed herewith and marked as **Annexure A-4**]

ii. **Rain Gun and Sprinklers:** To further mitigate the risk of airborne ash, Rain guns and sprinklers have been installed along the boundary of the ash pond. These measures form a water fencing system to maintain moisture levels and check the ash on the boundary of dyke.

[A true copy of photographs of the sprinkler system at periphery of dyke is annexed herewith and marked as **Annexure A-5]**

iii. **Portable sprinkling system**: A portable sprinkling system has also been installed inside the ash dyke to suppress the air borne ash particles within ash lifting area.

[A true copy of the photographs of portable sprinkler system installed in the dyke are annexed herewith and marked as **Annexure A-6]**

iv. **Fog Cannons:** 04 no. fog cannon have been installed and commissioned to control the spread of ash in the areas inside ash dyke and in vicinity of ash dyke by forming a fog in the area to suppress all the ash particles. The range of fog cannons is 80m and all fog cannons are portable**.**

[A true copy of the photographs of the Fog Cannon under use is annexed herewith and marked as **Annexure A-7]**

ii. **Observations no. 2:-***A verification report/certificate from the local forest department for the green belt development has not been submitted yet (Specific Condition xviii)*

Reply of observation:-

It is submitted that green belt has been developed as per EC condition. As per EC condition, total area of 284 acres shall be developed as green belt. Whereas, respondent has 286 acre area of green belt.It is pertinent to note that a Verification Letter dated 05.03.2025 was issued by the Office of Forest Department,Hisar and as per said letter, it has been stated that 250 acres of Green Area has been well developed and remaining 36 acres of Green Area is under development. It is also stated that native species such as Shisham, Ailanthus, Neem, Arjun, Siris, Cassia, Siamea, Bottle Brush, Kikar and Pipalare planted in such green belts.

Further, it is also submitted that Respondent No. 5 has been committed to continuous growth and maintenance of the green belt in compliance with the conditions required for Environment Clearance. It is further submitted that Respondent No. 5 have several parks with plants in order to promote efficient greenery and ecology.

[A true copy of the verification letter dated 05.03.2025 issued by the Office of Forest Development,Hisar Forest Division is annexed herewith and marked as **Annexure A-8**]

iii. **Observations no. 3:-***PP has not submitted six monthly compliance report by email to the Regional Office (Specific Condition xxiv)*

Reply of Observation:-

It is submitted that Respondent No. 5 has regularly submitted physical copies of the Six-Monthly Compliance Reports of Environmental Clearance to all the concerned offices including MOEF&CC. The practice of sending the compliance report through email has already been started by RGTPP and its latest compliance report was submitted through email also on 13.12.2024. RGTPP ensures to follow this practice in future also.

8. Point wise reply/objections on conclusions given in supplementary report of joint committee are given in subsequent paras

9. **Conclusion no. 1:-**

M/s Rajiv Gandhi Thermal Power Plant in Khedar, Barwala, District Hisar, has implemented measures to control pollution associated with ash storage and handling in the flyash silo area, which include:

- *Enclosed silos with a pneumatic loading/unloading system.*
- *Water sprinkling through out the silo and truck parking areas.*
- *A green belt surrounding the silo and parking areas.*
- *Paving of both the silo and truck parking areas.*
- *Collection and recycling of the water used for sprinkling .*

Reply /Objection on conclusion:-

There is no objection on this conclusion of joint committee.

10. **Conclusion no. 2**

During visit on 25/10/2024, it was observed by the Joint Committee that:

"The sufficient measures were not in place to control pollution from ash handling in the ash dyke area. The access roads leading to this area are unpaved, and there are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation. While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas."

Reply /Objection on conclusion:-

I. It is submitted that Ash Dykes, which are the embankments or containment structures used for managing the coarser ash produced in thermal power plants in form of ash slurry i.e. wet mode, are an integral part of the process. It is pertinent to note that Respondent No. 5 has implemented a comprehensive, scientifically-driven approach to mitigate the environmental impact of fly ash disposal. The key measures adopted include:

   a. Installation of protective linings on the dyke floor and walls to prevent leachate (polluted water) from contaminating the surrounding soil and groundwater.

   b. Utilization of anti-smog guns for water spraying to control airborne dust pollution effectively.

   c. Water sprinkling on dyke roads, Barwala-Agroha road outside the ash dyke boundary, truck parking areas, and weigh bridge zones using tractor mounted water tankers to reduce dust emissions.

   d. The ash slurry in the dyke settles over time, with remaining water being recovered via a decanting

system and reused in plant operations, thereby reducing the need for fresh water intake.

e. Development of a green belt within the ash dyke area in order to further minimize control ash dust pollution and enhance the overall aesthetics of the site.

f. Development of Sarkanda within the ash dykes to curb ash dust pollution.

g. Ensuing all vehicles departing the dyke are securely covered with tarpaulin in order to prevent any ash leakage or dispersal.

II. It is further submitted that measures adopted by Respondent No. 5 demonstrate unwavering commitment to environmental protection and responsible industrial practices. However, despite the best efforts made by Respondent No. 5 to minimize pollution in the ash dyke area, such observations were raised. It is submitted that Respondent No. 5, as a socially and environmentally responsible entity, has embraced these observations as constructive feedback. In response, a comprehensive and scientifically-backed action plan for enhanced pollution control measures was shared with said joint committee via email on 28.10.2024. The action plan, along with the latest updates on the actions taken by Respondent No. 5, is outlined as follows:

S. No.	**Description for Initiative for curbing environmental impact due to wet ash mining**	**Target date**	**Action Taken by Respondent No. 5 upto 13.12.2024 (Date of filing 1st reply)**	**Action Taken by Respondent No. 5/RGTPP (upto 10.03.2025)**

1.	Proposal for installation of Sprinkling system over Ash Dyke boundary wall to suppress airborne ash particles from ash dykes.	31.12.2024	**Target achieved.** The sprinkler system (with 600 no. mini sprinklers, 54 no. rain guns) was installed on periphery of dyke and pathway leading to dyke is under operation. [A true copy of photographs of the sprinkler system is annexed herewith and marked as **Annexure A-5]**	Target already achieved
2.	Proposal for Use of fog cannons around pond ash weighing area to minimize the air borne ash due to vehicle movement.	22.11.2024	Target for finalizing the proposal achieved. An order for 4 no. fog cannons was placed. The Overall Delivery period was 45 days. However, 2 no. fog cannons were received and are under operation.	Target achieved. 4 no. fog cannons have been purchased and are under operation. [A true copy of the photographs of the Fog Cannon under use is annexed herewith and marked as **Annexure A-7]**

3.	Proposal for installation of automatic truck wheel wash system before exit of ash dyke area.	31.01.2025	Site preparation for foundation work is 50% complete, and procurement of system components is in progress.	The target has been successfully achieved, and the work has been completed. [A true copy of the photographs of installation of automatic truck wheel wash system before exit of ash dyke area is annexed herewith and marked as **Annexure A-9]**
4.	The pathway leading from gate of Ash dyke upto top of dyke will be constructed as RCC road by Civil wing.	01.11.2025	An expert agency was hired on 13.11.2024 for the preparation of design and estimate for this road. Design and Estimateprocess completed by consultant. The tender will be floated after finalizing all design and tender documents.	Part-I (Technical Bid) of NIT has been opened Construction work will be started once the case is finalized. The case is being pursued at a fast pace. [A true copy of proof of Technical Bid opening of NIT issued for construction of RCC road is annexed herewith and marked as **Annexure A-**

				10]
5.	Bund road at top of ash dyke will be repaired by Civil wing.	28.02.2025	Part-I (Technical Bid) of NIT has been opened. Repair work will be started once the case is finalized.	Target achieved. The work has been completed. [A true copy of the photographs of the repaired bund road are annexed herewith and marked as **Annexure A-11]**

III. It is also submitted that the work Order dated 03.12.2024was awarded to Forest Department, Hisar for the plantation of 6000 plants with 5-year maintenance thereof. It is further submitted that the plantation is under process around ash dyke and the same shall be completed by 31.03.2025. Till date, 2000 Number of plants have been planted.

IV. It is pertinent to mention here that in addition to sprinkler system on periphery of dyke and pathway leading to dyke, a potable sprinkling system has also been installed in the loading area in order to suppress airborne ash during strong wind condition.

[A true copy of the photographs of portable sprinkler system installed in the dykeare annexed herewith and marked as **Annexure A-6]**

V. It is thereafter submitted that a boundary dyke is well barricaded with Sarkanda. It is pertinent to note that the Stored ash is also covered with Sarkanda within Ash Dyke area

[A true copy of the photographs of Sarkanda in ash dyke area is annexed herewith and marked as **Annexure A-4**]

VI. It is submitted that the ambient air quality was tested by an NABL-accredited agency in the vicinity of the ash dyke. It is pertinent to note that the report submitted by NABL confirms that the ambient air quality complies with the National Ambient Air Quality Standards (NAAQS) as outlined in the CPCB notification dated 18.11.2009, with the exception of particulate matter (PM 2.5 and PM 10) levels. However, it is relevant to note that the elevated particulate matter levels are not attributable to pollution from the thermal power plant, as demonstrated by the air quality data from Hisar.

[A true copy of National Ambient Air Quality Standards (NAAQS) outlined in the CPCB notification dated 18.11.2009 is annexed herewith and marked as **Annexure A-12**]

[A true copy of the report submitted by Intersteller Testing Centre Pvt. Ltd. is annexed herewith and marked as **Annexure A-13**]

[A true copy of the data indicating the Value of Ambient Air Quality in Hisar Region is annexed herewith and marked as **Annexure A-14**]

VII. That a comparative PM 2.5 and PM 10 values for the area near the ash dyke and the Hisar region are presented in the table below wherein the data categorically shows the air quality in the area near the ash dyke is consistent with the air quality of entire Hisar Region.

Parameter	Maximum value as per National Ambient Air Quality Standards (NAAQS) in	Value in area near ash dyke of Respondent no. 5 [in Micro gram/Cum.]	Value in Hisar region [inMicro gram/Cum]

	Micro gram/Cum		
PM 2.5	60	49 to 76	31 to 82
PM 10	100	95 to 145	70 o 171

11.**Conclusion no. 3:-**

During revisit to the site on 05/12/2024, it was observed that the M/s Rajiv Gandhi Thermal Power Plant has taken additional measures namelyi) installation of 440 Nos. water sprinklers 8 along the unpaved approach road leading to the ash dyke and ii) Installation of two water fog cannons in the ash dyke area. iii)Two tractor mounted water sprinkling systems iv) Ash heaps are covered with tarpaulins v) Installation of two rain guns vi) It was informed that DFO has been placed order by plant authorities for planting 6000 plants. It was also informed that plantation of 1300 plants have been done out of 6000 plants.

Reply /Objection on conclusion:-
There is no objection on this conclusion of joint committee.

12.**Conclusion no. 4**

However, the measures implemented were found to be inadequate in controlling dust pollution during ash handling under strong wind conditions. The ash was observed drifting toward nearby areas in the wind direction under such strong wind circumstances.The measures proposed by the Unit for containing dust pollution in the dyke area with target dates upto 28/02/2025, are yet to be implemented. This is also evident from the ambient air quality monitoring conducted by the Joint Committee in the ash dyke area. The 24-hourly average PM10

concentration at this location was 138.3 ug/m3 against the prescribed standard of 100 ug/m3. Further, during the period from 2PM to 10 PM, the PM10 concentration at this location was as high as 257.2 ug/m3

Reply /Objection on conclusion:-

Objections of this observations are same as Conclusion no. 02. Further, it is also submitted that Out of 8 locations, sample of one location crossed limits prescribed in National Ambient Air Quality Standards (NAAQS) as per the CPCB notification dated 18.11.2009. Further, sample which failed was averaged for 24 hours. But as per ibid notifications for NAAQS,

"24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98 % of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring". Further, in 8-hour period (02 PM to 10 PM as noted in Report No. 558 dated 16.12.2024), for which the air quality crossed the standard limits, there was strong winds in ash dyke area.

[A true copy of the notification dated 18.11.2009 **Annexure A-12**]

13. **Conclusion no. 5**

Stack emissions were found to be complying with the prescribed limits of particulate matter, SOx and NOx

Reply /Objection on conclusion:-

There is no objection on this conclusion of joint committee.

14. **Conclusion no. 6**

Piles of ash that had accumulated inside the premises near the rainwater drains were ***found to be covered with tarpaulin as a***

temporary measure. *It is recommended that action plan is prepared and implemented in a time bound manner for permanent addressed to this recurring issue.*

Reply /Objection on conclusion:-

That in response to the concerns regarding the accumulation of piles of Ash inside the premises near the rainwater drains, it is submitted that tarpaulin covers are being used on the ash heaps near the disposal pipelines to prevent their dispersion into the environment that also helps to mitigate potential health hazards to the workers in the plant vicinity. It is submitted that the formation and spreading of ash primarily occur during the replacement of pipelines. It is pertinent to note that it is a process that requires the flushing and draining of pipelines, leading to temporary ash accumulation near the disposal lines. It is further pertinent to note that the piles of Ash were temporary and have now been cleared. It is relevant to note that the piles of ash are regularly cleared as part of ongoing maintenance. Additionally, a boundary wall is being constructed to effectively separate the dumping area from the main plant, further enhancing safety to avoid ash reaching roads & drains and better environmental control. It is submitted that a Letter of Acceptance dated 04.03.2025 was issued by answering respondent to a contractor for providing and fixing of prefabricated solid precast concrete boundary wall for the disposal area of plant at RGTPP, KHEDAR, Hisar within a period of 80 days.

[A true copy of the photograph depicting thar Piles of Ash have been cleared is annexed herewith and marked as **Annexure A-15**]

[A true copy of the Letter of Acceptance dated 04.03.2025 issued by answering respondent for providing and fixing of prefabricated solid precast concrete boundary wall for the disposal area of plant at RGTPP, KHEDAR, Hisar is annexed herewith as **Annexure A-16**]

15. **Conclusion no. 7**

The project proponent was found to be complying with the specific conditions of the Consent to Operate (CTO) granted to the Unit by SPCB except one condition that ***"Unit will strictly comply with the guidelines of CPCB &MoEF&CC)", as the Unit is yet to make full compliance of the guidelines prescribed for Ash Dyes with regard to dust control measures during strong wind conditons.***

Reply /Objection on conclusion:-

Objections of this observations are same as Conclusion no. 02 and conclusion no. 04.

16. **Conclusion no. 08**

MoEF&CC, Regional Office, Chandigarh has conducted verification of the compliance of the conditions of the Environmental Clearance granted to the Unit on 09/12/2024 and will be filing a separate report.

Reply /Objection on conclusion:-

That on 09/12/2024, the MoEF&CC, Regional Office Chandigarh has conducted monitoring/survey of the compliance of the conditions of the Environmental Clearance granted to the power plant vide Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007. The I.A. Division, MoEF& CC, Indira Paryavaran Bhavan, New Delhi vide F. no. IA-L-11011/69/2024-

IA-I, dated 17.01.2025 had forwarded a monitoring report submitted by Regional Office, MOEF & CC, Chandigarh.

It is pertinent to note that compliance status in the said monitoring report has been found satisfactorily complied. The I.A. Division, MoEF& CC, sought clarification/ATR/Action taken report regarding observations raised by Regional Office, MOEF & CC & Chandigarh. Clarification/ATR/Action taken report as per directions from MOEF & CC has been submitted to I.A. Division, MoEF& CC, Indira Paryavaran Bhavan, New Delhi, vide memo no. Ch- 239/XEN/Env/RGTPP/F-788 Dated 08.03.2025 through email dated 08.03.2025.

[A true copy of the Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007 is annexed herewith and marked as **Annexure A-1**]

[A true copy of the Letter dated 17.01.2025 issued by I.A. division and monitoring report of Regional Office of MOEF & CC are annexed herewith and marked as **Annexure A- 2**]

[A true copy of letter dated 08.03.2025 in Reply to letter of I.A. Division, MoEF& CC, New Delhi along with clarification/ATR/Action taken report is annexed herewith and marked as **Annexure A-3**]

The observations raised by MOEF & CC vide letter dated 17.01.2025 and their replies are already given in point no. 7 above and same are not repeated for sake of brevity.

17. That the Respondent No. 5 reiterates the contents and averments made in the Reply dated 13.12.2024 which are not being repeated herein for the sake of brevity.

In view of the foregoing facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present petition.

FILED ON: 16/03/2025 **FILED BY:**

PLACE: NEW DELHI

Through Counsel

(LOKESH SINHAL)

Sr. AAG, Haryana

ADVOCATE FOR R-5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 977 OF 2024

IN THE MATTER OF: -

Renu Rani & Ors. ... Applicants

Versus

State of Haryana & Ors. ... Respondents

Affidavit

I, Amod Jindal, Chief Engineer, RGTPP aged about 56 Years S/o Sh. K.R. Jindal do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying objections which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

Deponent
AMOD JINDAL
CE/RGTPP

Verification:

Verified at RGTPP.... on 13th day of March, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

NOTARY
Gazanand Bhardwaj
Reg. No. 9777
Distt. HISAR
GOVT. OF INDIA

ATTESTED
NOTARY, HISAR
13 MAR 2025

Deponent
AMOD JINDAL
CE/RGTPP

ANNEXURE A-1

BY SPEED POST

No. J-13011/18/2006-IA.II(T)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 003

Dated: 20th February, 2007

To

The Chief Engineer / Projects & Planning
Haryana Power Generation Corporation Ltd.
SCO- 21, Sector – 11
Panchkula – 134 112,
Haryana

Sub: 1200 MW Hissar Thermal Power Project, Hissar, Haryana by M/s Haryana Power Generation Corporation Ltd.- Environmental Clearance reg.

Sir,

The undersigned is directed to refer to your communication no. Ch-Spl2/CE/TD (C) -9.ENV dated 12.09.2006 regarding the subject mentioned above. Subsequent information furnished vide letters No. 3159/Ch-19/CE/TD(C) 9/NOC/HSPCB/HSR dated 13.10.2006 & 15.12.2006 have also been considered.

2. The proposal is for grant of environmental clearance under EIA Notification, 1994 for setting up of a 1200 MW thermal power plant at Hissar The power plant shall be either 2x500 MW or 2x600 MW depending upon finalization of the configuration. The total land requirement for the project is 1139 acres, which includes 585 acres for plant and 232 acres for ash disposal. The coal requirement is estimated as 5.2 MTPA, which will be obtained from the North Karanpura mine at a distance of about 1200 km. The water requirement is 115200 m^3/day, which will be met from Barwala Branch of Bhakra Canal System. Public hearing for the project was held on 04.09.2006 and NOC was issued by Haryana State Pollution Control Board on 25.10.2006. The project cost is Rs 4564.21 crores including Rs 251.02 crores for environmental protection measures

3. The proposal has been considered in accordance with para 12 of the EIA Notification dated 14th September, 2006 read with sub clause (i) of clause 2.1.1 of sub para 2.1 of para 2.0 of the Circular No. J-11013/41/2006 – IA.II (I) dated 13th October, 2006 and environmental clearance is hereby accorded under the provisions there of subject to implementation of the following terms and conditions:

(i) All the conditions stipulated by Haryana State Pollution Control Board vide their letter no. HSPCB/2006/TAC-A/2220 dated 25.10.2006 shall be strictly implemented.

(ii) The proposed configuration of the project (2x600 MW) could be changed provided that the total capacity of the power plant shall not exceed 1200 MW and that no individual unit shall be less than 500 MW.

(iii) The total land requirement shall not exceed 1139 acres for all the activities/ facilities of the power project put together.

(iv) No additional land will be allowed to bring the water up to the project site.

(v) Ash and sulphur contents in the coal to be used in the project shall not exceed 34% and 0.39% respectively.

(vi) Two stacks of 275 m height each shall be provided with continuous online monitoring equipments. Exit velocity of at least 21.5 m/sec shall be maintained.

(vii) High efficiency Electrostatic Precipitator (ESP) with efficiency not less than 99.9 % shall be installed to ensure that particulate emission does not exceed 100 mg/Nm3. 50 mg/m3

(viii) Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.

(ix) Township shall not be located in the predominant downwind direction.

(x) Closed circuit cooling system with COC of 5 shall be provided.

(xi) A minimum distance of 250 m (Two hundred & fifty metres) shall be kept between the boundary of the project and the National Highway. No structure shall be put up within 250 m (Two hundred & fifty metres) distance of the highway.

(xii) Adequate dust extraction system such as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.

(xiii) Fly ash shall be collected in dry form and ash generated shall be used in a phased manner as per provisions of the notification on Fly Ash Utilization issued by the Ministry in September, 1999 and its amendment. By the end of 9th year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry.

(xiv) Ash pond shall be lined with impervious lining. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause air pollution in the surrounding areas.

(xv) Rain water harvesting shall be practiced. A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/State Ground Water Board and a copy of the same shall be submitted within three months to the Ministry.

(xvi) The treated effluents conforming to the prescribed standards shall be re-circulated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, discharges to the extent of only 80 m^3/hr from the plant may be done in the drain which shall not meet the river Yamuna at any point.

(xvii) Regular monitoring of ground water in and around the ash pond area shall be carried out, records maintained and quarterly reports shall be furnished to the Regional Office of this Ministry.

(xviii) A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the impact of fugitive emissions and aesthetics.

(xix) First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.

(xx) Leq of Noise level should be limited to 75 dBA and regular maintenance of equipment be undertaken. For people working in the high noise areas, personal protection devices should be provided.

(xxi) Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly reports shall be submitted to the Regional Office of this Ministry.

(xxii) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in.

(xxiii) A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.

(xxiv) Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this Ministry/ Regional Office/CPCB/SPCB.

(xxv) Regional Office of the Ministry of Environment & Forests located at ***Chandigarh*** will monitor the implementation of the stipulated conditions. A complete set of Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.

(xxvi) Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.

(xxvii) Full cooperation should be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry at ***Chandigarh*** /the CPCB/the SPCB who would be monitoring the compliance of environmental status.

4. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry.

5. The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.

6. In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

7. The above stipulations shall be enforced along with others as under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991 and rules there under.

(Dr. S.K. Aggarwal)
DIRECTOR

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi -110001.
2. The Secretary (Environment), Deptt. of Environment, Haryana Civil Secretariat, Government of Haryana, Chandigarh.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - **with a request to display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office for 30 days.**
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
6. The Chief Conservator of Forests, Northern Regional Office, Ministry of ment & Forests, SCO 132-133, Sector 34-A, Chandigarh-160022
7. The Director (EI), MOEF.
8. Guard file.
9. Monitoring file.

(Dr. S.K. AGGARWAL)
DIRECTOR

ANNEXURE A-2

By Speed Post

F. No. IA-L-11011/69/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: pankaj.verma@nic.in
Dated: 17th January, 2025

To,

The Chief Engineer/Projects & Planning,
Haryana Power Generation Corporation Ltd.,
SCO-21, Sector-11
Panchkula-134112,
Haryana.

Sub: Letter seeking clarification w.r.t OA No. 977/2024 in the matter of "Renu Rani & Ors. Versus State of Haryana & Ors" before the Hon'ble NGT(PB), New Delhi- reg.

Ref: i. Ministry's EC letter No. J-13011/18/2006-IA-II(T) dated 20.02.2007
ii. Monitoring report submitted by RO, Chandigarh vide letter No. 1-26/2024/Misc./Env/eFile dated 17.12.2024

This is in reference to the project '1200 MW Hissar Thermal Power project, Hissar, Haryana by M/s Haryana Power Generation Corporation Ltd' monitored by Regional Office of the Ministry at Chandigarh on 25.10.2024 and 09.12.2024 which has submitted the report to the Ministry vide letter dated 17.12.2024 (Copy Enclosed).

2. Environmental Clearance to the above-mentioned project was granted by the Ministry vide letter No. J-13011/18/2006-IA-II(T) dated 20.02.2007 subject to implementation of the various conditions and environmental safeguards contained therein, and

3. The inspection report has been examined by the Ministry and following non-compliances have been observed with respect to EC on the basis of review of RO's report:

i. The boundary of the ash pond/dyke has not been adequately barricaded to avoid air born of pond ash from the pond (Specific Condition xiv.).
ii. A verification report/certificate from the local forest department for the green belt development has not been submitted yet (Specific Condition xviii.).
iii. PP has not submitted six monthly compliance report by email to the Regional Office (Specific Condition xxiv.).

4. In this regard, the Project Proponent (PP) is directed to submit; (i) clarification, (ii) **Action Taken Report (ATR)** and (iii) Action plan with respect to the above cited non-complied conditions immediately. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case, which may include Show-Cause Notice under Section 5 of Environment Protection Act, 1986.

5. Being a time bound Court matter, the information may be submitted urgently to the Ministry.

This issues with the approval of the Competent Authority.

Encl: As above

Pankaj Verma

(Pankaj Verma)
Scientist 'F'

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

2. Deputy Director General of Forests (C), Integrated Regional Office, Chandigarh, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030.

3. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana-134109.

4. The Member Secretary, IA-Thermal, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003.

Pankaj Verma

(Pankaj Verma)
Scientist 'F'

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh

सत्यमेव जयते

Ministry of Environment, Forest and Climate Change

F. No.: 1-26/2024/Misc./Env/eFile

LiFE Lifestyle for Environment

Dated: 17/12/2024

To

Sh. Pankaj Verma,
Scientist 'E'
Compliance and Monitoring Division-IA Division,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi- 110003

Sub: OA No. 977/2024 in the matter of "Renu Rani & Ors. Versus State of Haryana & Ors" before the Hon'ble NGT (PB), New Delhi- reg.

Ref.: Your letter No. IA-L-11011/69/2024-IA-I dated 02.12.2024

Sir,

In the above cited reference and subject matter, please find enclosed herewith the Factual Status Report along with EC Condition-wise Compliance Report based on the site inspections carried out on 25.10.2024 & 09.12.2024 for your consideration and further necessary action.

Yours faithfully,

Encl.: As above

(Dr. K Muthamizh Selvan)
Addl. Director /Scientist 'E'

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Regional Office, Chandigarh

Factual Report on the O.A. No 977/2024 in the matter of Renu Rani & Ors Vs State of Haryana & Ors pending before Hon'ble NGT (PB), New Delhi.

Background

The original application was registered on a letter petition sent by the Grma Panchyat, Khedad, Block Barwala District. The Complainant has stated that the Haryana Power Generation Corporation Ltd. Panchkula is not managing the coal ash scientifically regulated manner. The emission of fly ash and its unscientific storage and handling is causing huge air pollution in the area and also creating health hazards to the local people. Further, the emission of fly ash, its unscientific storage and handling is causing huge air pollution in the area. In this context, a site inspection was carried out on 25.10.2024 & 09.12.2024 and followings were observed;

The dry fly ash is being stored in silos and slurry is being transported to ash pond which is two kilometer away from the main plant.

Observations at Dry fly ash stored in Silos

- Hissar Thermal Power plant generates approximately 22 LMT of ash annually at 85% PLF, out of which 20% i.e. nearly 4.5 LMT of ash is being dumped annually from bottom hoppers in Ash Dyke through wet transportation mode and rest 80% i.e. approx. 17.5 LMT of ash is transferred annually to Ash Silos through dry evacuation mode.
- Ash transferred to silos i.e. Dry Fly Ash is stored in concrete silos. 04 number of such silos are available in DFA silo complex, for storage of fly ash, each having capacity of 1500 MT i.e. total capacity of 6000MT.
- Dry Fly Ash transferred to silo through Cast Iron pipes is disposed on daily basis by unloading it in closed bulkers.
- Covering of loading bay by PVC sheets to trap fly ash particle coming out of bulker at the time of loading.
- Water sprinkling system has been installed over the complete boundary wall of Silo complex to arrest air borne ash particle from evading silo complex and also to keep silo floor wet to prevent ash particles from being air borne.

Observations at Ash pond/Dyke **166** 29

- Ash Dyke area at Hissar Thermal Power plant have 02 no lagoons, each spread over approximately 30 Ha and Individual capacity of each Ash Dyke is approximately 30 LMT. Bottom ash collected in wet form is conveyed to Ash Dyke area through MS pipelines. The approximate distance from ash handling plant to ash dyke is approximately 02 km.
- The boundary of the ash pond is earmarked properly. However, the bank and slope of the Ash pond needs to be maintained properly with adequate height. The boundary needs to be barricaded with adequate height.
- Automatic sprinkling system is being installed on approach road and bund road of Ash Dyke to curb air pollution during vehicle movement.
- Two number of trolley mounted fog cannons have been installed in ash dyke area having maximum throw upto 80 meters.

The total saleable pond ash available in the ash dykes of RGTPP is 37 LMT, In the year 2023-2024, 12 LMT of pond ash has been auctioned through MSTC, out of 5.70 LMT has been lifted and remaining 6.30 LMT is yet to be lifted and lying in the ash dykes. Considering above, approximately 30 LMT of pond ash remains unallocated apart from fresh generation. Environmental Clearance was issued to Hissar Thermal Power Project, Hissar Haryana on 20th February 2007. **The compliance of the EC conditions is placed at Annexure I.**

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DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT
EC No.: J-13011/18/2006-IA.II(T) dated 20.02.2007

S. No.	EC Conditions	Compliance Status
i	All the conditions stipulated by Haryana State Pollution Control Board vide their letter no. HSPCB/2006/TAC-A/2220 dated 25.10.2006 shall be strictly implemented.	**Complied:** The PP has obtained the CTE, CTO and Hazardous Waste Authorization from Haryana State Pollution Control Board.
ii	The proposed configuration of the project (2x600 MW) could be changed provided that the total capacity of the power plant shall not exceed 1200 MW and that no individual unit shall be less than 500 MW.	**Complied:** As per the EC Condition the PP has installed the two units, each having 600 MW capacities. The total installed and operative capacity of plant is 1200 MW i.e. (2X600).
iii	The total land requirement shall not exceed 1139 acres for all the activities/facilities of the power project put together.	**Complied:** As per the Schedule of Land submitted by PP the total area is 1055.79 acres so well within prescribed limit i.e. 1139 acres.
iv	No additional land will be allowed to bring the water up to the project site.	**Complied:** The PP has not taken any additional land, the whole project land is 1055.79 acres only.
v	Ash and sulphur contents in the coal to be used in the project shall not exceed 34% and 0.39% respectively.	**Complied:** As per the test report submitted by the PP, ash contents in the coal are more than 34%. However, the PP has submitted that this condition is modified by MOEF&CC vide Office Memorandum F. No.J-13012/8/2009-IA.IIdated 11.11.2020. The details of change in Coal source and quality are submitted along with six monthly

		compliance report.
vi	Two stacks of 275 m height each shall be provided with continuous online Monitoring equipment's. Exit velocity of at least 21.5 m/sec shall be maintained.	**Complied:** The stacks height is 275 M and is fitted with OCMS. The exit velocity is maintained above 21.5 m /sec and has been verified from the third party reports submitted by the PP.
vii	High efficiency Electrostatic Precipitator (ESP) with efficiency not less than 99.9 % shall be installed to ensure that particulate emission does not exceed 100 mg/m3.	**Complied:** The PP has submitted the efficiency study report by third party for Electrostatic Precipitator (ESP) showing more than 99.9% efficiency. Further the PM level in flue gases is maintained below 50 mg/NM3.
viii	Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.	**Complied:** The PP has already made the provision for FGD space in Plant Master layout Plant.
ix	Township shall not be located in the predominant downwind direction.	**Complied:** Predominantly wind direction in Barwala is WNW. The Township is located in north-west direction**.**
x	Closed circuit cooling system with COC of 5 shall be provided.	**Complied:** The PP has installed Closed Circuit Cooling system and maintaining the COC above 5.
xi	A minimum distance of 250 m (Two hundred & fifty metres) shall be kept between the boundary of the project and the National Highway. No structure shall be put up within 250 m (Two hundred & fifty metres) distance of the highway.	**Complied:** The PP has not erected any structure in this area only greenbelt is developed within this area i.e. 250 meters.
xii	Adequate dust extraction system such	**Complied:**

	as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.	The PP has installed dust extraction as well as dust suppression system in coal handling area and transfer area. Further in ash handling area bag filters along with dust suppression systems are installed. Similarly, in Ash handling area also water sprinklers, fog cannons and water tanker for spaying are installed.
xiii	Fly ash shall be collected in dry form and ash generated shall be used as phased manner as per provisions of the notification on Fly ash Utilization issued by the Ministry in September, 1999 and its amendment by the end of 9th year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration slurry.	**Complied:** The PP has achieved an average of 115 % utilization of Ash in last five years. MOEFCC has extended the timeline vide notification no. **S**.O. 5481(E) dated 31st December, 2021, for 100% utilization of legacy ash within ten year from the date of this notification i.e. by December 2031. At present stock of ash content is approximately 30 LMT.
xiv	Ash pond shall be lined with impervious lining. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause pollution in the surrounding areas.	**Partially Complied.** **The PP has ear marked the ash pond / dyke with proper boundary. However, the boundary should be adequately barricaded to avoid air born of pond ash from the pond.** **The PP has done the water sprinkler system, two fog cannons and water tankers are used for water spraying.**
xv	Rain water harvesting shall be practiced., A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/State Ground Water Board and a copy of the same shall be	**Complied:** The PP has developed Two nos. of rain water harvesting ponds to collect the rain water the cumulative capacity is 30,000 M^3.

	submitted within three months to the Ministry.	
xvi	The treated effluents conforming to the prescribed standards shall be recirculated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, discharges to the extent of only80 m3/hr from the plant may be done in the drain which shall not meet the river Yamuna at any point.	**Complied:** The PP has maintained a zero liquid discharge status for the plant. The effluent generated from various sources is treated at centralized treatment plant and is used well within the plant.
xvii	Regular monitoring of ground water in and around the ash pond area shall be carried out, records maintained and quarterly reports shall be furnished to the Regional Office of this Ministry.	**Complied:** The PP has submitted the report of ground water samples that are tested in the plant premises.
xviii	A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the fugitive emissions and aesthetics.	**Complied:** The PP has developed a greenbelt more than 50 meter wider. **However, the PP may obtain the verification report/certificate from the local forest department for the green belt development.**
xix	First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.	**Not Applicable:** The condition pertains to construction phase. However, at present the PP has Occupational health centre at the site
xx	Leg of Noise level should be limited to 75 dBA and regular maintenance of equipment to be undertaken. For people working in the high noise areas,	**Complied:** The PP has submitted that the test report of the noise level monitoring. The Ear Plugs and Earmuffs are used by plant

	personal protection devices should be provided.	personnel working in high noise areas.
xxi	Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly report shall be submitted to the Regional Office of this Ministry.	**Complied:** The PP has submitted that the regular monitoring is carried out by third party and reports are submitted to SPCB and six monthly to MOEFCC along with compliance report. Further the PP has also installed CAAQMS for real time monitoring of ambient air quality.
xxii	The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project hasbeen accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests athttp://envfor.nic.in.	**Complied:** The PP has submitted that they have advertised the same at that time but unable to find old data now.
xxiii	As separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.	**Complied:** The PP has developed a separate Environment cell is in place at RGTPS. A qualified Environment engineer heading the cell and reporting to Chief engineer.
xiv	Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this	**Complied** The PP has regularly submitting the Half yearly compliance report Ministry/ Regional Office/CPCB/SPCB by offline

	Ministry/ Regional Office/CPCB/SPCB.	mode. **However, The PP has been directed to submit the reports by email.**
xv	Regional Office of the Ministry of Environment& Forests located at Chandigarh will monitor the implementation the stipulated conditions. A complete set of Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.	**Complied:** The PP has submitted a hard copy of Environment Management Plan.
xvi	Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.	**Complied:** The PP has incurred a total expenditure INR.3456.52 Lac in last three year. Further the PP has submitted an undertaking that they have not diverted the environment protection fund to any other purpose.
xvii	Full cooperation should be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry at Chandigarh /the CPCB/the SPCB who would be monitoring the compliance of environmental status.	**Complied.**
4.	The ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the	**Complied.**

	satisfaction of the Ministry.	
5.	The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.	**Complied.:** The PP has already started production/ operation in 2012 i.e. well within stipulated time.
6.	In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, fresh reference shall be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environment protection measures required, if any.	**Complied.** No deviation from the original plan.
7.	The above stipulations shall be enforced along with others as under the water (Prevention and control of pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1980 and rules there under, The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handing) Rules, 1989, the Public Lability Insurance Act, 1981 and rules there under.	The PP has complied with all the applicable provisions of water (Prevention and control of pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1980 and rules and obtained the CTE, CTO and hazardous waste authorization from HSPCB. Further the PP has submitted that they are not using any chemical to whom the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handing) Rules, 1989, the Public Lability Insurance Act, 1981 and rules are applicable.

Comments:

- The PP has achieved an average of 115 % utilization of Ash in last five years, however, the present stock of ash content is approximately 30 LMT. The PP is directed to clear the ash asper the MOEFCC notification no. **S**.O. 5481(E) dated 31st December, 2021.

- PP may obtain the verification report/certificate from the local forest department for the green belt development.
- The PP has been directed to submit the six monthly reports by email to MOEF &CC, Regional Office, Chandigarh.
- The PP has ear marked the ash pond / dyke with proper boundary. However, the boundary should be adequately barricaded to avoid air born of pond ash from the pond.

Dr. K.M. Selvan
Addl.Director/Scientist ‘E’

Photographs taken during the site inspection:

Figure 1: Ash Pond with water sprinkling system

Figure 2: Silos for storing the flyash.

Figure 3: Water is being sprinkled in coal.

Figure 4: Rain water storage pond.

Figure 5: First Aid Centre at the project site

Figure 6: Green belt developed at the site.

ANNEXURE A-3

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RAJIV GANDHI THERMAL POWER PLANT, KHEDAR, HISAR

(A UNIT OF HARYANA POWER GENERATION CORPORATION LIMITED)

(Regd. Office – Urja Bhawan, C-7, Sector- 6, Panchkula)

COMPANY IDENTITY NUMBER: U45207HR1997SGC033517

HPGCL

From

Chief Engineer,
RGTPP, HPGCL, Khedar (Barwala),
District – Hisar (Haryana)

To

A Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi - 110 003

Memo No.Ch:-239/XEN/Env/RGTPP/F-788 **Dated:-** 08.03.2025

Subject: **Letter seeking clarification w.r.t. OA no. 977/2024 in the matter of "Renu Rani & Ors. vs. State of Haryana & Ors." Before the Hon'ble NGT (PB), New Delhi - Reg.**

Reference:

i. **Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007**
ii. **Monitoring report submitted by RO, Chandigarh vide letter No. 1-26/2024/Misc./Env/eFile dated 17.12.2024**
iii. **F. no. IA-L-11011/69/2024-IA-I, Government of India, MOEF & CC (I.A. Division) dated 17.01.2025**

With reference to the above-mentioned subject and reference number, and in strict adherence to the directives issued by the Ministry of Environment, Forest and Climate Change (MOEFCC), we are pleased to submit Clarifications/ Action Taken Report (ATR)/ Action Plan concerning the issues raised.

This report provides a detailed overview of the proactive steps we have implemented to address the raised concerns. We have ensured that all actions are fully aligned with the environmental guidelines and regulatory standards prescribed by the Ministry, demonstrating our commitment to upholding environmental sustainability and compliance.

Our efforts are focused on meeting the prescribed standards, and we continue to monitor and refine our environmental management practices to maintain the highest levels of compliance. A copy of the Action Taken Report is attached for your kind review and records.

Thank you for your attention to this matter.

DA:- As above, please

8/3/25

Executive Engineer/Env
For Chief Engineer,
RGTPP, HPGCL,
Khedar, Hisar.

Copy to:-

1. **Chief Engineer, RGTPP for kind information, please.**
2. **SE/Civil, RGTPP for kind information, please.**

Clarifications/ Action Taken Report (ATR)/ Action Plan in respect of F. no. IA-L-11011/69/2024-IA-I, Government of India, MOEF & CC (I.A. Division) dated 17.01.2025 regarding Letter seeking clarification w.r.t. OA no. 977/2024 in the matter of "Renu Rani & Ors. vs. State of Haryana & Ors." Before the Hon'ble NGT (PB), New Delhi

1. **Ash Pond/Dyke Boundary and Airborne Ash Prevention**

   i. **Development of sarkanda on boundary of ash dyke and within ash dyke:-** The boundary dyke is well barricaded with sarkanda. Stored ash is also covered with sarkanda within Ash Dyke area (Photos of sarkanda in ash dyke area is attached as **Annexure-1**).

   ii. **Rain Gun and Sprinklers:** To further mitigate the risk of airborne ash, Rain guns and sprinklers have been installed along the boundary of the ash pond. These measures form a water fencing system to maintain moisture levels and check the ash on the boundary of dyke. Photos of rain guns & sprinkling system installed at boundary of dyke are attached as **Annexure-2.**

   iii. **Portable sprinkling system**: A portable sprinkling system has also been installed inside the ash dyke to suppress the air borne ash particles within ash lifting area. Photos of portable sprinkling system installed in ash dyke are attached as **Annexure-3.**

   iv. **Fog Cannons:** 04 no. fog cannon have been installed and commissioned to control the spread of ash in the areas inside ash dyke and in vicinity of ash dyke by forming a fog in the area suppress all the ash particles. The range of fog cannons is 80m and all fog cannons are portable. Photos of fog cannons are attached as **Annexure-4.**

   These steps are in place to ensure compliance with environmental guidelines and to maintain air quality in and around the ash dyke area. We will continue to monitor and enhance these measures as necessary to prevent any adverse environmental impacts.

2. **Green Belt Development (Verification Report from Forest Department)**

- Verification letter has been issued by the local Forest Department confirming our green belt development.
  - **Total Green Belt Area Developed:** 250 acres
  - **Additional Green Belt Area Under Development:** 36 acres

A copy of the verification letter from the Forest Department is attached as **Annexure-5** for your reference and records.
Apart from above, RGTPP have several parks and open areas also.
Further, we remain committed to the continuous growth and maintenance of our green belt.

3. **Submission of Six-Monthly Compliance Reports of EC to MOEF&CC Regional Office, Chandigarh through email**

We have regularly submitted physical copies of Six-Monthly Compliance Reports of EC to all the concerned offices. However, as per directions, we have initiated the process of submitting the six-monthly reports via email to the MOEF&CC, Regional Office, Chandigarh, as per the stipulated guidelines. Latest report submitted through email on dated 13.12.2024

8/3/25

Executive Engineer/Env
For Chief Engineer,
RGTPP, HPGCL,
Khedar, Hisar.

Photos showing Sarkanda Developed at boundary of Ash Dyke

Photos showing Sarkanda Developed at boundary of Ash Dyke

Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke

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Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke

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Photos showing working of portable sprinkler gun

Photos showing working Fog Cannons

कार्यालय

वन मण्डल अधिकारी, हिसार वन मण्डल, हिसार

हवाई अड्डा रोड़, नजदीक मीलगेट, हिसार–दूरभाष / फैक्स01662.259232(का0)Mail id-dfo.hsr-hry@nic.in

क्रमांक : 4399 दिनांक 05/03/2025

सेवा में,

Chief Engineer,
RGTPP, HPGCL,
Khedar (Barwala).

विषयः– राजीव गांधी थर्मल पावर प्लांट में ग्रीन बैल्ट क्षेत्र की चैंकिग करने बारे।

.....

उपरोक्त विषय के सम्बन्ध में वन राजिक अधिकारी, हिसार द्वारा उनके पत्र क्रमांक 1410–एच0 दिनांक 05.03.2025 द्वारा अवगत करवाया गया है कि राजीव गांधी थर्मल पॉवर प्लांट खेदड़ मे आपके कर्मचारी / अधिकारी के साथ पॉवर प्लांट के नक्शे की ड्राईंग अनुसार ग्रीन बैल्ट क्षेत्र का संयुक्त भौतिक सत्यापन किया गया। जिसका वन राजिक अधिकारी हिसार ने निम्न प्रकार से भेजा है :–

Sr. No.	Area in Acre	Remarks
1	250 Acre	Well Developed in Green Area.
2	36 Acre	Green Belt is under Developing.
3	-	Native Species are planted – Shisham, Ailanthus, Neem, Arjun, Siris. Cassia Siamea, Bottle Brush, Kikar, Pipal, mainly.

वन मण्डल अधिकारी (क्षे0),
हिसार।

SE/O&M-I
SE/O&M-II
SE/MP&GS
SE/FUEL
SE/MM&STORE
SE/M&T
SE/CIVIL

FA&CAO
XEN/WORKS
ADMN. Officer
P.A.
06/03
C/E/RGTPP

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ANNEXURE A-4

Photos showing Sarkanda Developed at boundary of Ash Dyke

Photos showing Sarkanda Developed at boundary of Ash Dyke

Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke

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Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke

Photos showing working of portable sprinkler gun

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ANNEXURE A-7

Photos showing working Fog Cannons

कार्यालय

वन मण्डल अधिकारी, हिसार वन मण्डल, हिसार

हवाई अड्डा रोड़, नजदीक मीलगेट, हिसार–दूरभाष / फैक्स01662-259232(का0)Mail id-dfo.hsr-hry@nic.in

क्रमांक : 4399 ANNEXURE A-8 दिनांक 05/03/2025

सेवा में,

Chief Engineer,
RGTPP, HPGCL,
Khedar (Barwala).

विषयः– राजीव गांधी थर्मल पावर प्लांट में ग्रीन बैल्ट क्षेत्र की चैंकिग करने बारे।

.....

उपरोक्त विषय के सम्बन्ध में वन राजिक अधिकारी, हिसार द्वारा उनके पत्र क्रमांक 1410–एच0 दिनांक 05.03.2025 द्वारा अवगत करवाया गया है कि राजीव गांधी थर्मल पॉवर प्लांट खेदड़ मे आपके कर्मचारी / अधिकारी के साथ पॉवर प्लांट के नक्शे की ड्राईंग अनुसार ग्रीन बैल्ट क्षेत्र का संयुक्त भौतिक सत्यापन किया गया। जिसका वन राजिक अधिकारी हिसार ने निम्न प्रकार से भेजा है :–

Sr. No.	Area in Acre	Remarks
1	250 Acre	Well Developed in Green Area.
2	36 Acre	Green Belt is under Developing.
3	-	Native Species are planted – Shisham, Ailanthus, Neem, Arjun, Siris, Cassia Siamea, Bottle Brush, Kikar, Pipal, mainly.

वन मण्डल अधिकारी (क्षे0),
हिसार।

SE/O&M-I
SE/O&M-II
SE/MP&GS
SE/FUEL
SE/MM&STORE
SE/M&T
SE/CIVIL

FA&CAO
XEN/WORKS
ADMN. Officer
P.A.
06/03
C/E/RGTPP

Photos showing wheel wash system installed near exit of ash dyke

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Haryana Tenders

Welcome : [redacted]0123@gmail.com
Last login : 06-Mar-2025 04:02 PM

Server Time
08-Mar-2025 11:37:47

Home Logout

eProcurement System Government of Haryana

BID OPENING

ANNEXURE A-10

Master Management
- Org Hierarchy Master
- View Internal Documents

User Management
- My Organisation Hierarchy
- Debar User
- My Accounts

Tender Management
- Create Tender / Tender List
- Tender Creation from XML
- Publish Tender
- Published Tenders
- Seek Clarifications
- Pre-bid Meeting
- Downloaded Tenders
- Bids Submitted Tenders
- Tender Status
- Archived Tenders
- Archived Clarification

Corrigendum
- Create Corrigendum
- Publish Corrigendum
- Published Corrigendum

Bid Opening
- Tenders to be Opened

Bid Evaluation
- Technical Evaluation
- Financial Evaluation
- Short fall Documents
- Forfeit Tenders
- AOC/Empanelment
- Short Fall Documents History

Auction Management
- Tender cum Auction
- Publish Auction
- Published Auction
- Create Auction Corrigendum
- Publish Auction Corrigendum
- Published Auction Corrigendum
- Freeze Auction
- View Live Auction
- View Auction History

Bid Management
- Bid History

Bid Opening → Bids List

Tender ID : 2025_HBC_428980_1
Tender Reference Number : 20256A40E294 0A41 41E4 BA0B 8290007393C7712PGC
Tender Title : Construction of concrete pa...
Packet Name : Fee/PreQual/Technical

No. of Bids : **8**

Bid List

S.No	Bid No	Bidder	Opened By	Opened Date	Status
1	1220669	ABCD INDIA WORKS PRIVATE LIMITED	Avikesh Dawra	04-Mar-2025 10:14 AM	Admitted
2	1221661	Mukesh Kumar Contractor	Avikesh Dawra	04-Mar-2025 10:15 AM	Admitted
3	1221693	M/s.S.D.N.R.CONSTRUCTION COMPANY	Avikesh Dawra	04-Mar-2025 10:16 AM	Admitted
4	1221701	Rajkumar Malik Contractor	Avikesh Dawra	04-Mar-2025 10:19 AM	Admitted
5	1221707	M/S Pritam Kumar Contractor	Avikesh Dawra	04-Mar-2025 10:19 AM	Admitted
6	1221714	SURESH KUMAR CONTRACTOR	Avikesh Dawra	04-Mar-2025 10:22 AM	Admitted
7	1221737	SKR CONSTRUCTION CO	Avikesh Dawra	04-Mar-2025 10:23 AM	Admitted
8	1221767	Nirmal Singh contractor	Avikesh Dawra	04-Mar-2025 10:24 AM	Admitted

Click next to go to Bid opening summary Next

Haryana Tenders

eProcurement System Government of Haryana

Tender Details

Date : 14-Feb-2025 10:28 PM

Print

Basic Details

Organisation Chain	Haryana Board Corporation||HPGCL||RGTPP Hisar		
Tender Reference Number	20256A40E294 0A41 41E4 BA0B 8290007393C7712PGC		
Tender ID	2025_HBC_428980_1	**Withdrawal Allowed**	Yes
Tender Type	Open Tender	**Form of contract**	Works
Tender Category	Works	**No. of Covers**	2
General Technical Evaluation Allowed	No	**ItemWise Technical Evaluation Allowed**	No
Payment Mode	Online	**Is Multi Currency Allowed For BOQ**	No
Is Multi Currency Allowed For Fee	No	**Allow Two Stage Bidding**	No

Payment Instruments

	S.No	Bank Name
Online Bankers	1	SBI Bank

Cover Details, No. Of Covers - 2

Cover No	Cover	Document Type	Description
1	Fee/PreQual /Technical	.pdf	As per bid documents and additional documents
2	Finance	.xls	BOQ

Tender Fee Details, [Total Fee in ₹ * - 2,360]

Tender Fee in ₹	1,180		
Processing Fee in ₹ (18.00% GST Incl.)	1,180		
Fee Payable To	Nil	**Fee Payable At**	Nil
Tender Fee Exemption Allowed	No		

EMD Fee Details

EMD Amount in ₹	9,52,800	**EMD Exemption Allowed**	Yes
EMD Fee Type	fixed	**EMD Percentage**	NA
EMD Payable To	Nil	**EMD Payable At**	Nil

Click to view modification history

Work /Item(s)

Title	Construction of concrete pa...				
Work Description	Construction of concrete pavement road of 905-meter length (including road, culverts, road furniture, pedestrian path etc.), side drain from entry gate of raw water reservoir/ash dyke and laying of earth and GSB on existing slope road of length 475 m				
Pre Qualification Details	As per PQR				
Independent External Monitor/Remarks	NA				
Show Tender Value in Public Domain	No				
Tender Value in ₹	4,03,70,077	**Product Category**	Civil Works	**Sub category**	CC Road Work and other Miscellaneous works

Contract Type	Tender	**Bid Validity(Days)**	120	**Period Of Work(Days)**	180
Location	RGTPP KHEDAR	**Pincode**	125121	**Pre Bid Meeting Place**	NA
Pre Bid Meeting Address	NA	**Pre Bid Meeting Date**	NA	**Bid Opening Place**	CE RGTPP Khedar Hisar
Should Allow NDA Tender	No	**Allow Preferential Bidder**	No		

Critical Dates

Publish Date	15-Feb-2025 10:00 AM	**Bid Opening Date**	04-Mar-2025 09:00 AM
Document Download / Sale Start Date	15-Feb-2025 10:00 AM	**Document Download / Sale End Date**	03-Mar-2025 09:00 AM
Clarification Start Date	NA	**Clarification End Date**	NA
Bid Submission Start Date	15-Feb-2025 10:00 AM	**Bid Submission End Date**	03-Mar-2025 09:00 AM

Tender Documents

NIT Document

S.No	Document Name	Description	Document Size (in KB)
1	Tendernotice_1.pdf	NIT	769.00

Work Item Documents

S.No	Document Type	Document Name	Description	Document Size (in KB)
1	BOQ	BOQ_505892.xls	BOQ	279.00
2	Additional Documents	5WDC88Z110473.pdf	Additional terms and conditions and Checklist of Documents	3466.00

Bid Openers List

S.No	Bid Opener Login Id	Bid Opener Name	Certificate Name
1.	rakesh.harshwal@gmail.com	Rakesh Harsh	RAKESH HARSH
2.	induhpgcl@gmail.com	Indu Bala	INDU BALA
3.	mahinder.pal@hpgcl.org.in	Mahinder Pal	MAHINDER PAL
4.	avikesh.0123@gmail.com	Avikesh Dawra	AVIKESH DAWRA

Tender Properties

Auto Tendering Process allowed	No	**Show Technical bid status**	Yes
Show Finance bid status	Yes	**Stage to disclose Bid Details in Public Domain**	Technical Bid Opening
BoQ Comparative Chart model	Normal	**BoQ Compartive chart decimal places**	2
BoQ Comparative Chart Rank Type	L	**Form Based BoQ**	No

Tender Inviting Authority

Name	TINKU
Address	CE RGTPP Khedar Hisar

Tender Creator Details

Created By	Avikesh Dawra
Designation	XEN/CMD-I
Created Date	14-Feb-2025 10:14 PM

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ANNEXURE A-11

Photos showing Repaired bund road of Ash Dyke

Photos showing Repaired bund road of Ash Dyke

ANNEXURE A-12

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग III—खण्ड 4
PART III—Section 4
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 217] नई दिल्ली, बुधवार, नवम्बर 18, 2009/कार्तिक 27, 1931
No. 217] NEW DELHI, WEDNESDAY, NOVEMBER 18, 2009/KARTIKA 27, 1931

राष्ट्रीय परिवेशी वायु गुणवत्ता मानक

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

अधिसूचना

नई दिल्ली, 18 नवम्बर, 2009

सं. बी-29016/20/90/पी.सी.आई.-I.—वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 16 की उपधारा (2) (एच) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा अधिसूचना संख्या का.आ. 384(ई), दिनांक 11 अप्रैल, 1994 और का.आ. 935 (ई) दिनांक 14 अक्टूबर, 1998 के अधिक्रमण में केन्द्रीय प्रदूषण नियंत्रण बोर्ड इसके द्वारा तत्काल प्रभाव से राष्ट्रीय परिवेशी वायु गुणवत्ता मानक अधिसूचित करता है, जो इस प्रकार है:-

राष्ट्रीय परिवेशी वायु गुणवत्ता मानक

क्र. सं.	प्रदूषक	समय आधारित औसत	परिवेशी वायु में सान्द्रण		
			औद्योगिक, रिहायशी, ग्रामीण और अन्य क्षेत्र	पारिस्थितिकीय संवेदनशील क्षेत्र (केन्द्र सरकार द्वारा अधिसूचित)	प्रबोधन की पद्धति
(1)	(2)	(3)	(4)	(5)	(6)
1	सल्फर डाई आक्साइड (SO_2), $\mu g/m^3$	वार्षिक*	50	20	-उन्नत वेस्ट और गाईक
		24 घंटे**	80	80	-पश्चवेगनी परिदीप्ती
2	नाइट्रोजन डाई आक्साइड (NO_2), $\mu g/m^3$	वार्षिक*	40	30	-उपांतरित जैकब और हॉवाइजर (सोडियम-आर्सेनाईट)
		24 घंटे**	80	80	-रसायनिक संदीप्ति
3	विविक्त पदार्थ (10माइक्रान से कम आकार)या PM_{10}, $\mu g/m^3$	वार्षिक*	60	60	-हरात्मक विश्लेषण
		24 घंटे**	100	100	-टोयम
					-बीटा तनुकरण पद्धति

4	विविक्त पदार्थ (2.5 माइक्रान से कम आकार या $PM_{2.5}$, $\mu g/m^3$	वार्षिक* 24 घंटे**	40 60	40 60	-हरात्मक विश्लेषण -टोयम -बीटा तनुकरण पद्धति
5	ओजोन (O_3) $\mu g/m^3$	8 घंटे** 1 घंटा**	100 180	100 180	-पराबैगनी द्वीप्तिकाल -रासायनिक संदीप्ति -रासायनिक पद्धति
6	सीसा (Pb) $\mu g/m^3$	वार्षिक* 24 घंटे**	0.50 1.0	0.50 1.0	ई.पी.एम 2000 या समरूप फिल्टर पेपर का प्रयोग करके AAS/ICP पद्धति -टेफलॉन फिल्टर पेपर का प्रयोग करते हुए ED-XRF
7	कार्बन मोनोक्साइड (CO) mg/m^3	8 घंटे** 1 घंटा**	02 04	02 04	-अविपेक्षी अवरक्त (NDIR) स्पैक्ट्रम मापन
8	अमोनिया (NH_3) $\mu g/m^3$	वार्षिक* 24 घंटे**	100 400	100 400	-रासायनिक संदीप्ती -इण्डोफिनॉल ब्लू पद्धति
9	बैन्जीन (C_6H_6) $\mu g/m^3$	वार्षिक*	05	05	- गैस क्रोमेटोग्राफी आधारित सतत् विश्लेषक -अधिशोषण तथा निशोषण के बाद गैस क्रोमेटोग्राफी
10	बैन्जो (ए) पाईरीन (BaP) केवल विविक्त कण, ng/m^3	वार्षिक*	01	01	-विलायक निष्कर्षण के बाद HPLC/GC द्वारा विश्लेषण
11	आर्सेनिक (As) ng/m^3	वार्षिक*	06	06	-असंवितरक अवरक्त स्पैक्ट्रामिती ई.पी.एम. 2000 या समरूप फिल्टर पेपर का प्रयोग करके ICP/AAS पद्धति
12	निकिल (Ni) ng/m^3	वार्षिक*	20	20	ई.पी.एम. 2000 या समरूप फिल्टर पेपर का प्रयोग करके ICP/AAS पद्धति

* वर्ष में एक समान अंतरालों पर सप्ताह में दो बार प्रति 24 घंटे तक किसी एक स्थान विशेष पर लिये गये न्यूनतम 104 मापों का वार्षिक अंकगणीतीय औसत ।

** वर्ष में 98 प्रतिशत समय पर 24 घंटे या 8 घंटे या 1 घंटा के मानीटर मापमान, जो लागू हो , अनुपालन किये जाएंगे । दो प्रतिशत समय पर यह मापमान अधिक हो सकता है, किन्तु क्रमिक दो मानीटर करने के दिनों पर नहीं ।

टिप्पणी:

1. जब कभी और जहां भी किसी अपने-अपने प्रवर्ग के लिये दो क्रमिक प्रबोधन दिनों पर मापित मूल्य, ऊपर विनिर्दिष्ट सीमा से अधिक हो तो इसे नियमित या निरंतर प्रबोधन तथा अतिरिक्त अन्वेषण करवाने के लिये पर्याप्त कारण समझा जायेगा ।

संत प्रसाद गौतम, अध्यक्ष

[विज्ञापन-III/4/184/09/असा.]

टिप्पणी: राष्ट्रीय परिवेशी वायु गुणवत्ता मानक संबंधी अधिसूचनाएँ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा भारत के राजपत्र आसाधरण में अधिसूचना संख्या का.आ. 384 (ई), दिनांक 11 अप्रैल, 1994 एवं का. आ. 935 (ई), दिनांक 14 अक्टूबर, 1998 द्वारा प्रकाशित की गयी थी ।

NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION

New Delhi, the 18th November, 2009

No. B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20	- Improved West and Gaeke
		24 hours**	80	80	-Ultraviolet fluorescence
2	Nitrogen Dioxide (NO_2), µg/m³	Annual*	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 hours**	80	80	- Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM_{10} µg/m³	Annual*	60	60	- Gravimetric - TOEM
		24 hours**	100	100	- Beta attenuation
4	Particulate Matter (size less than 2.5µm) or $PM_{2.5}$ µg/m³	Annual*	40	40	- Gravimetric - TOEM
		24 hours**	60	60	- Beta attenuation
5	Ozone (O_3) µg/m³	8 hours**	100	100	- UV photometric - Chemilminescence
		1 hour**	180	180	- Chemical Method
6	Lead (Pb) µg/m³	Annual*	0.50	0.50	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon filter
		24 hours**	1.0	1.0	
7	Carbon Monoxide (CO) mg/m³	8 hours**	02	02	- Non Dispersive Infra Red (NDIR) spectroscopy
		1 hour**	04	04	
8	Ammonia (NH_3) µg/m³	Annual*	100	100	-Chemiluminescence
		24 hours**	400	400	-Indophenol blue method

(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C_6H_6) $\mu g/m^3$	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)Pyrene (BaP) - particulate phase only, ng/m^3	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m^3	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m^3	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman
[ADVT-III/4/184/09/Exty.]

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998.

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and Published by the Controller of Publications, Delhi-110054.

ANNEXURE A-13

ITC Labs

Interstellar Testing Centre Pvt. Ltd.

Complete Report- Environmental Monitoring for (January & February - 2025)

Conducted at:

RGTPP, HISAR

Conducted by:

Interstellar Testing Centre Pvt. Ltd.
(A Government Approved Test House)
Plot No. 86, Industrial Area, Phase-1,
Panchkula-134109(Haryana)
Phone: (O) 0172-2561543, 2565825

Visit us: www.itclabs.com **Email:** customersupport@itclabs.com

Interstellar Testing Centre Pvt. Ltd.

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Sampling and Analytical Techniques

The sampling and analytical techniques used for the monitoring of Ambient Air quality are given in table below:

S.N.	Parameter	Technique	Technical Protocol
A	Particulate Matter of size less than10µm (PM10)	Gravimetric	IS5182(Part-23)
B	Particulate Matter of size less than 2.5µm (PM2.5)	Gravimetric	STP/ITC/EW/001
C	Sulphur dioxide (SO2)	UV- Spectrophotometer	IS5182 (Part-2)
D	Nitrogen dioxide (NO2)	UV- Spectrophotometer	IS5182 (Part-6)
E	Carbon monoxide (CO)	Gas chromatograph	IS-5182 (Part-10) Gas Chromatography
F	Ozone (O3), µg/m3	UV- Spectrophotometer	IS:5182 (P-9)
G	Lead as Pb, µg/m3	ICPOES	Method of Air sampling & Analysis (Method No. 822)
H	Ammonia (NH3), µg/m3	UV- Spectrophotometer	Method of Air Sampling & Analysis (Method No. 401)
I	Benzene (C6H6), µg/m3	GC	IS 5182 (Part 11)
J	Benzo (a) Pyrene (BaP) - particulate phase only, ng/m3	GCMSMS	IS 5182: (Part 12)
K	Arsenic (As), ng/m3	ICPOES	Method of Air sampling & Analysis (Method No. 822)
L	Nickel (Ni), ng/m3	ICPOES	Method of Air sampling & Analysis (Method No. 822)

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Results of Ambient Air quality parameters

The results obtained during monitoring are given as below:

Sr. No.	Parameters	Raw Water & Pump House Building (Near Ask Dyke)							
		1st Week 04.01.2025	1st Week 05.01.2025	2nd week 09.01.2025	2nd week 10.01.2025	3rd Week 16.01.2025	3rd Week 17.01.2025	4th week 24.01.2025	4th week 24.01.2025
1.	Particulate matter (PM_{10}), $\mu g/m^3$ (100 max)	141	139	138	136	110	102	126	120
2.	Particulate matter (PM2.5), µg/m3 (60 Max)	63	62	65	64	62	54	76	70
3.	Sulphur dioxide (SO2), µg/m3 (80 Max)	9	13	6	9	13	8	16	10
4.	Nitrogen dioxide (NO_2), $\mu g/m^3$ (80 Max)	14	22	15	17	21	16	23	17
5.	Ammonia (NH_3), $\mu g/m^3$ (400 Max)	27	26	31	29	30	32	26	27
6.	Lead (Pb), $\mu g/m^3$ (1 Max)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)	BLQ (LOQ:0.1)
7.	Nickel (Ni), ng/m^3 (20 Max)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1)	BLQ (LOQ:1)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)
8.	Arsenic (As), ng/m^3 (6 Max)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1)	BLQ (LOQ:1)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)
9.	Benzene (C6H6), $\mu g/m^3$ (5 Max)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ(LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)	BLQ (LOQ:1.0)
10.	Benzo(a) pyrene (BaP), ng/m^3 (1 Max)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)	BLQ (LOQ:0.5)

BLQ- Below limit of Quantification, LOQ- Limit of Quantification

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Sr. No.	Parameters	Raw Water & Pump House (Near Ash Dyke)							
		1st Week 03-02-2025	1st Week 04-02-2025	2nd week 10-02-2025	2nd week 11-02-2025	3rd Week 19-02-2025	3rd Week 20-02-2025	4th week 26-02-2025	4th week 27-02-2025
1.	Particulate matter (PM_{10}), µg/m^3 (100 max)	126	130	123	116	110	108	123	119
2.	Particulate matter (PM2.5), µg/m3 (60 Max)	56	62	62	55	58	55	62	53
3.	Sulphur dioxide (SO2), µg/m3 (80 Max)	7	9	8	12	13	10	9	11
4.	Nitrogen dioxide (NO_2), µg/m^3 (80 Max)	14	18	12	19	17	15	13	17
5.	Ammonia (NH_3), µg/m^3 (400 Max)	24	26	27	27	26	25	27	25
6.	Lead (Pb), µg/m^3 (1 Max) Nickel (Ni),	BLQ(LOQ: 0.1)	BLQ(LOQ:0.1)	BLQ(LOQ:0.1)	BLQ(LOQ:0.1)	BLQ(LOQ:0.1)	BLQ(LOQ:0.1)	BLQ(LOQ: 0.1)	BLQ(LOQ: 0.1)
7	Nickel (Ni), ng/m^3 (20 Max)	BLQ(LOQ: 1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ: 1.0)	BLQ(LOQ: 1.0)
8	Arsenic (As), ng/m^3 (6 Max)	BLQ(LOQ: 1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ: 1.0)	BLQ(LOQ: 1.0)
9.	Benzene (C6H6), µg/m^3 (5 Max)	BLQ(LOQ: 1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ:1.0)	BLQ(LOQ: 1.0)	BLQ(LOQ: 1.0)
10.	Benzo(a) pyrene (BaP), ng/m^3 (1 Max)	BLQ(LOQ: 0.5)	BLQ(LOQ:0.5)	BLQ(LOQ:0.5)	BLQ(LOQ:0.5)	BLQ(LOQ:0.5)	BLQ(LOQ:0.5)	BLQ(LOQ: 0.5)	BLQ(LOQ: 0.5)

BLQ- Below limit of Quantification, LOQ- Limit of Quantification

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Sr. No.	Parameters	Recovery Building (Near Ash Dyke Area)							
		1st Week 04-01-2025	1st Week 05-01-2025	2nd week 09-01-2025	2nd week 10-01-2025	3rd Week 16-01-2025	3rd Week 17-01-2025	4th week 23-01-2025	4th week 24-01-2025
1.	Particulate matter (PM_{10}), µg/m^3 (100 max)	128	138	142	145	130	134	126	140
2.	Particulate matter (PM2.5), µg/m3 (60 Max)	58	68	72	75	63	67	65	70
3.	Sulphur dioxide (SO2), µg/m3 (80 Max)	13	10	6	8	11	9	6	10
4.	Nitrogen dioxide (NO_2), µg/m^3 (80 Max)	18	16	10	13	17	19	13	18
5.	Ammonia (NH_3), µg/m^3 (400 Max)	29	28	27	26	26	28	27	29
6.	Lead (Pb), µg/m^3 (1 Max)	BLQ(LOQ :0.1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0 .1)	BLQ(LOQ: 0.1)	BLQ(LOQ: 0.1)
7.	Nickel (Ni), ng/m^3 (20 Max)	BLQ(LOQ :1.0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1 .0)	BLQ(LOQ: 1.0)	BLQ(LOQ: 1.0)
8.	Arsenic (As), ng/m^3 (6 Max)	BLQ(LOQ :1.0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1 .0)	BLQ(LOQ: 1.0)	BLQ(LOQ: 1.0)
9.	Benzene (C6H6), µg/m^3 (5 Max)	BLQ(LOQ :1.0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1 .0)	BLQ(LOQ: 1.0)	BLQ(LOQ: 1.0)
10.	Benzo(a) pyrene (BaP), ng/m^3 (1 Max)	BLQ(LOQ :0.5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0 .5)	BLQ(LOQ: 0.5)	BLQ(LOQ: 0.5)

BLQ- Below limit of Quantification, LOQ- Limit of Quantification

Interstellar Testing Centre Pvt. Ltd.

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Interstellar Testing Centre Pvt. Ltd.

Sr. No.	Parameters	Recovery Building (Near Ash Dyke Area)							
		1st Week 03-02-2025	1st Week 04-02-2025	2nd week 10-02-2025	2nd week 11-02-2025	3rd Week 19-02-2025	3rd Week 20-02-2025	4th week 26-02-2025	4th week 27-02-2025
1.	Particulate matter (PM_{10}), µg/m^3 (100 max)	121	119	95	98	116	112	102	108
2.	Particulate matter (PM2.5), µg/m3 (60 Max)	57	62	55	51	56	60	49	53
3.	Sulphur dioxide (SO2), µg/m3 (80 Max)	8	10	19	11	7	14	6	9
4.	Nitrogen dioxide (NO_2), µg/m^3 (80 Max)	14	16	22	17	9	19	12	14
5.	Ammonia (NH_3), µg/m^3 (400 Max)	26	28	25	26	28	30	25	27
6.	Lead (Pb), µg/m^3 (1 Max)	BLQ(LOQ :0.1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0. 1)	BLQ(LOQ:0. 1)	BLQ(LOQ: 0.1)	BLQ(LOQ :0.1)	BLQ(LOQ: 0.1)
7.	Nickel (Ni), ng/m^3 (20 Max)	BLQ(LOQ :1.0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ: 1.0)	BLQ(LOQ :1.0)	BLQ(LOQ: 1.0)
8.	Arsenic (As), ng/m^3 (6 Max)	BLQ(LOQ :1.0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ: 1.0)	BLQ(LOQ :1.0)	BLQ(LOQ: 1.0)
9.	Benzene (C6H6), µg/m^3 (5 Max)	BLQ(LOQ :1.0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ:1. 0)	BLQ(LOQ: 1.0)	BLQ(LOQ :1.0)	BLQ(LOQ: 1.0)
10.	Benzo(a) pyrene (BaP), ng/m^3 (1 Max)	BLQ(LOQ :0.5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0. 5)	BLQ(LOQ:0. 5)	BLQ(LOQ: 0.5)	BLQ(LOQ :0.5)	BLQ(LOQ: 0.5)

BLQ- Below limit of Quantification, LOQ- Limit of Quantification

Interstellar Testing Centre Pvt. Ltd.

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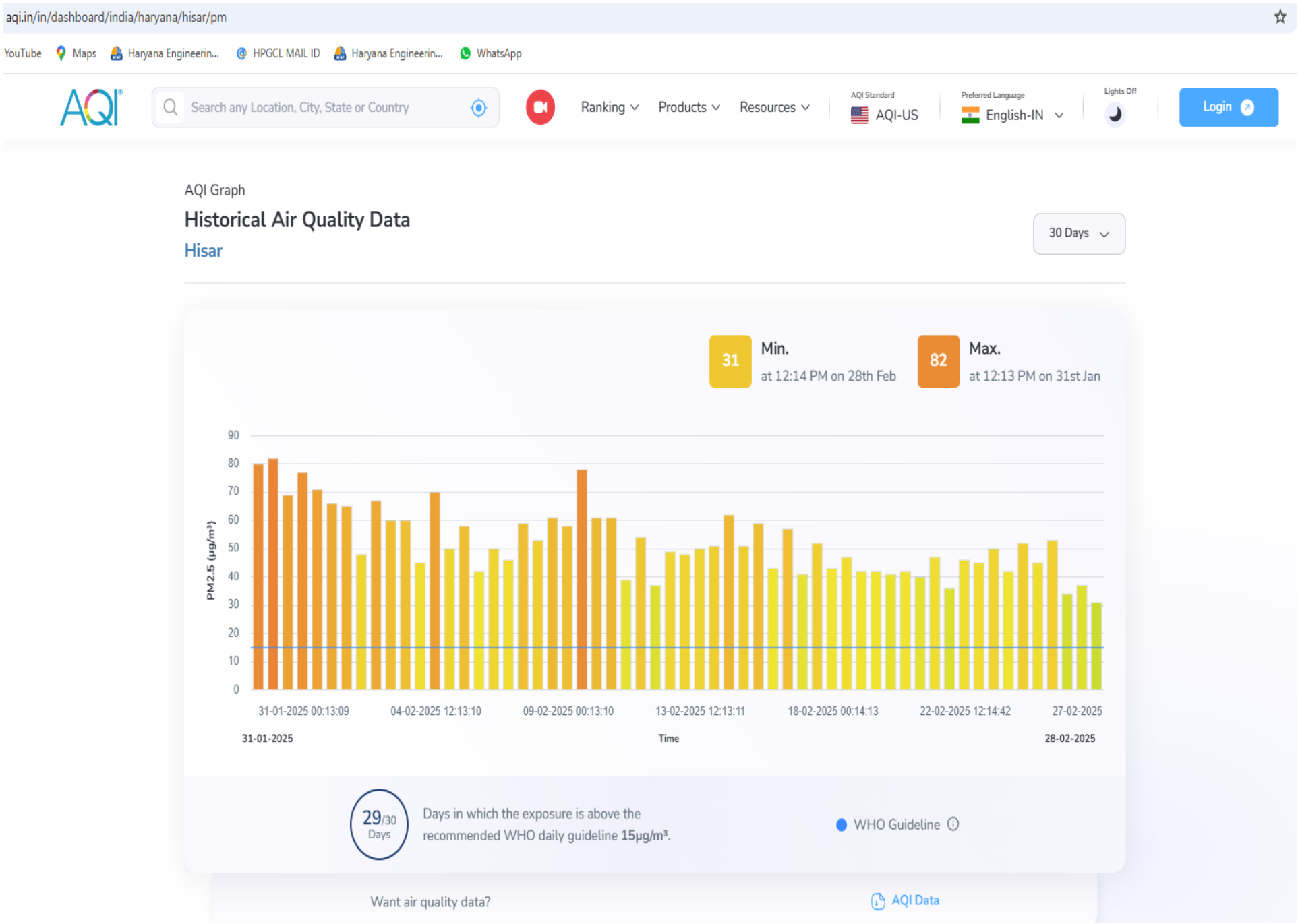
ANNEXURE A-14



aqi.in/in/dashboard/india/haryana/hisar/pm10

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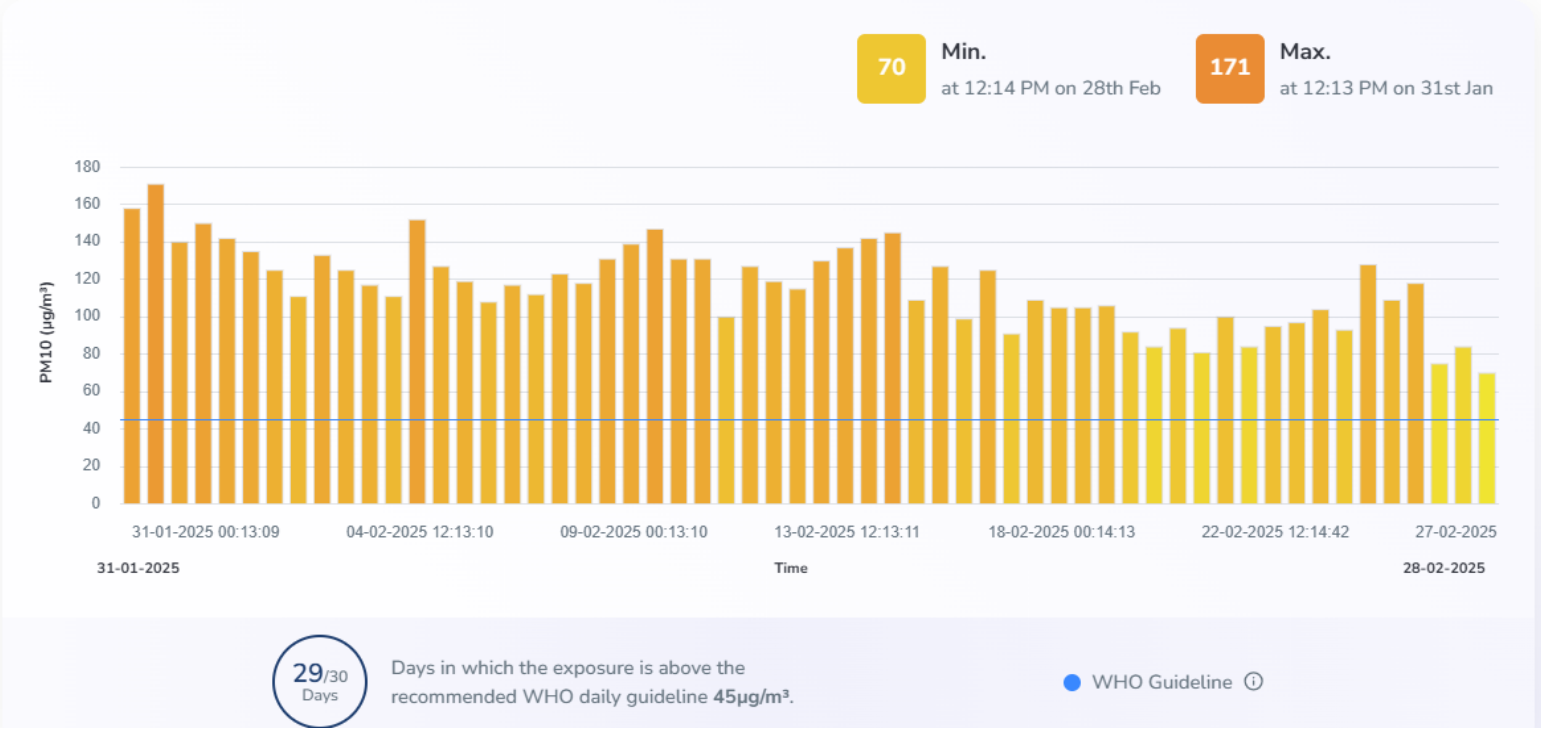
AQI Search any Location, City, State or Country Ranking Products Resources AQI Standard AQI-US Preferred Language English-IN Lights Off

AQI Graph

Historical Air Quality Data

Hisar

30 Days



29/30 Days

Days in which the exposure is above the recommended WHO daily guideline **45µg/m³**.

WHO Guideline

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Hisar, Haryana, India

Annual PM10 Trends

2020	148 µg/m³	
2021	152 µg/m³	3% Rise
2022	148 µg/m³	-3% Fall
2023	123 µg/m³	-17% Fall
2024	112 µg/m³	-9% Fall
2025	125 µg/m³	12% Rise

Overall Annual Percentage (%) change of PM10 in (2020 to 2025)

-3% Fall (Improved PM10)

Most & Least Polluted Months

Most Polluted
November, 2021
294 µg/m³

Least Polluted
August, 2024
42 µg/m³

* This data analysis is from year 2020 - 2025

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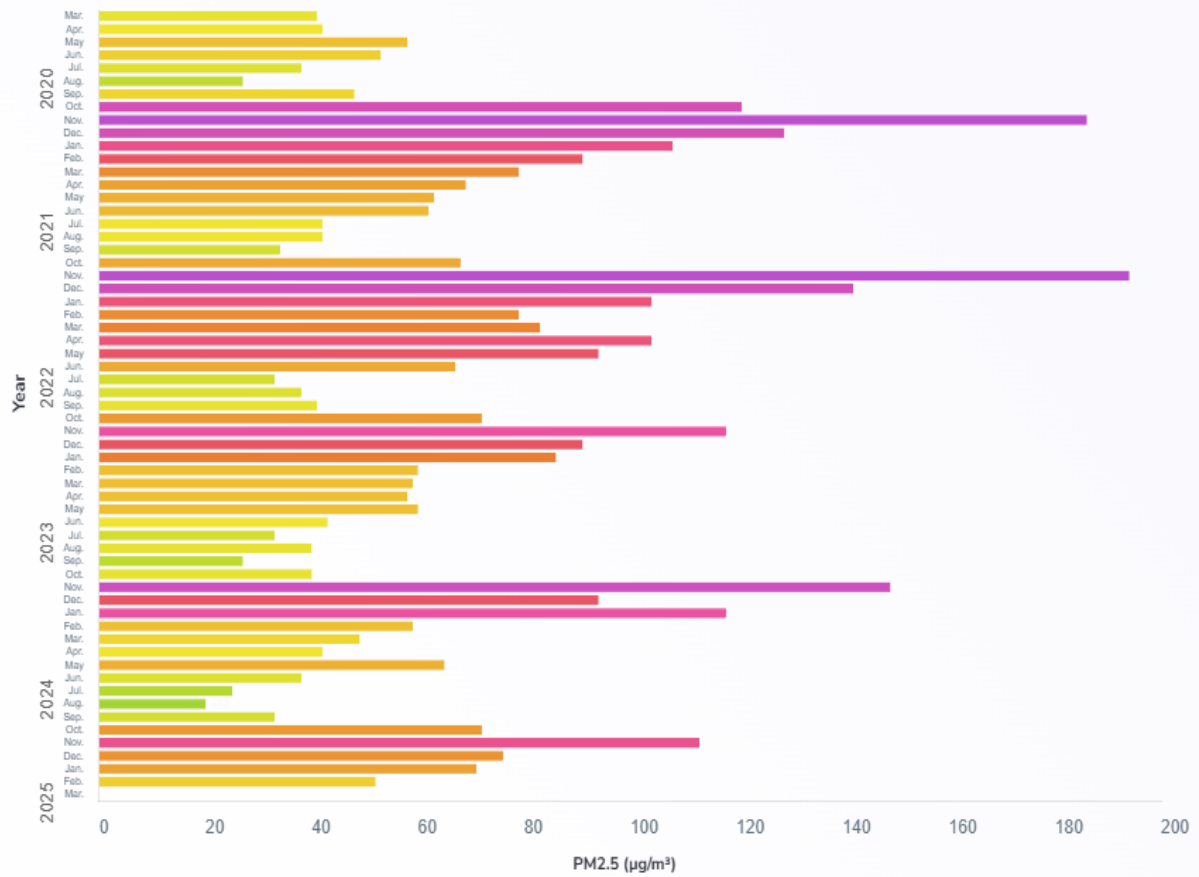
Hisar, Haryana, India



Annual PM2.5 Trends

2020	76 µg/m³	
2021	83 µg/m³	9% Rise
2022	79 µg/m³	-5% Fall
2023	62 µg/m³	-22% Fall
2024	59 µg/m³	-5% Fall
2025	61 µg/m³	3% Rise

Overall Annual Percentage (%) change of PM2.5 in **(2020 to 2025)**

-4% Fall (Improved PM2.5)

Most & Least Polluted Months

Most Polluted
November, 2021
194 µg/m³

Least Polluted
August, 2024
20 µg/m³

* This data analysis is from year **2020 - 2025**

ANNEXURE A-15

Photograph depicting that Piles of Ash have been cleared

BEFORE

AFTER

XEN CMD P I RGTPP[XEN RGTPP KHEDAR HISAR]
HARYANA POWER GENERATION CORPORATION LIMITED

HPGCL

ANNEXURE A-16

LETTER OF ACCEPTANCE

To

RAJBIR SINGH CONTRACTOR WARD NO. 12 PASS COLONY BARWALA
PASSA COLONY, BARWALA, 125121 **[2021R3922]**
E-mail- rajbirsinghcontractor663@gmail.com
Contact No.- 8950764116

Memo No.- HEWP/AC-110520 **Dated - 04/03/2025**

Subject:- Providing and fixing of prefabricated solid precast concrete boundary wall for disposal area of plant at RGTPP ,KHEDAR , (HISAR) **Chargeable to:** Providing and fixing of prefabricated solid precast concrete boundary wall for disposal area of plant at RGTPP ,KHEDAR ,(HISAR)[21.13].....**(Tender id : 2025_HBC_428999_1)**

Agreement Amount (Rs.) 14,50,292/-	
Construction Amount (Rs.)	**14,50,292/-**
Operation & Maintenance Amount (Rs.)	**0/-**

This is to notify you that your Bid dated 22/02/2025 vide e-Tender Number-2025_HBC_428999_1 for the contract Price of Rupees 14,50,292/-, as corrected and modified in accordance with the Instructions to Bidder is hereby accepted.

Time Period for Construction	**80 Days**
Defect Liability Period	**730 Days**

Part-A Based on HSR Items						
As per approved DNIT					**Ceiling Rates**	
Sr. No.	**Description**		**Qty.**	**Unit**	**Rate (Rs.)**	**Amount (Rs.)**
1	HSR 6.34	J STEEL REINFORCEMENT Steel reinforcement for R.C.C. work, where not included in the complete rate of RCC, including straightening, cutting, bending, placing in position, binding, wastage, overlaps, welded joints, spacer bars, chairs, stays, hangers and annealed steel wire etc. complete in all respect above plinth level Note:- Reinforcement shall be measured in length including hooks, if any, separately for different diameters as actually used in work , excluding overlaps. Wastage, overlaps, couplings, welded joints, spacer bars, chairs, stays, hangers and annealed steel wire or other methods of binding & placing shall not be measured and cost of these items shall be deemed to be included in the rates for reinforcement. 3. Cold twisted bars	2064.96	Kg.	55.09	113752.04
2	HSR 6.29	I CENTRING AND SHUTTERING (FORM WORK) Centering and shuttering including strutting, propping etc. and removal of form work for : 1. Foundations, footings, bases for columns	344.16	Sqm	125.57	43214.62
3	HSR 6.14	D REINFORCED CEMENT CONCRETE Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement - All work up to plinth level : 1. 1:1.5:3 (1 cement : 1.5 coarse sand (zone-III): 3 graded stone aggregate 20 mm nominal size)	51.62	cum	3543.38	182923.32

Part-A Based on HSR Items						
As per approved DNIT					Ceiling Rates	
Sr. No.	Description		Qty.	Unit	Rate (Rs.)	Amount (Rs.)
4	HSR 32.8	NEW TECHNOLOGY ITEMS PREFAB/PRECAST TECHNOLOGY Providing and Grouting of dowel tubes / Shear keys / Joints of precast members with M-60 grade cementitious grout (Non Shrink) of approved make by suitable means (Free flowing /pump),curing etc. Complete as per directions of Engineer-in-charge. (The payment shall be made on the basis of actual weight of approved grout injected.) 1. Stirrer mixed cementitious grout (non shrink) of approved make in dowel tubes / Shear keys / Joints of precast members.	2153.36	Kg.	38.07	81988.54
5	HSR 32.5	NEW TECHNOLOGY ITEMS PREFAB/PRECAST TECHNOLOGY `Erection and Installation of Precast/Prestressed Concrete elements in correct and final position with proper line level and plumb at site making all arrangements (i.e. cranes, push-pull jacks and all another T and P for lifting Placing and Alignment of elements, within erection tolerance as per IS 15916 as per approved shop drawings and all complete as per the direction of Engineer-in-Charge but excluding the cost of sim pads, non shrink grout and steel works i.e. hangers. All work up to fourth floor. ` 3. Solid concrete wall elements	79.37	cum	1458.99	115801.50
6	HSR 32.4	NEW TECHNOLOGY ITEMS PREFAB/PRECAST TECHNOLOGY Transportation of Precast Elements by flat bed Trailer (Double / Triple axle 40ft Length with proper accessories like A frame etc) from factory, including the cost of loading , unloading and stacking at site with the help of required capacity cranes. 2. Add/Deduct over item 32.4.1 for every additional lead of 5 km	952.45	Tonne	22.68	21604.23
7	HSR 32.4	NEW TECHNOLOGY ITEMS PREFAB/PRECAST TECHNOLOGY Transportation of Precast Elements by flat bed Trailer (Double / Triple axle 40ft Length with proper accessories like A frame etc) from factory, including the cost of loading , unloading and stacking at site with the help of required capacity cranes. 1. Lead within 15km	190.49	Tonne	228.45	43517.10
8	HSR 32.3	NEW TECHNOLOGY ITEMS PREFAB/PRECAST TECHNOLOGY Providing and laying in position Prestressing steel strands (low relaxation) on hollow core bed by using mechanical pulling arrangement like Rabbit/ Bed master including all accessories for Stressing and destressing operations as per approved make conforming to IS1343 and grade FY-1860 etc, complete as per drawings and direction of Engineer -in-charge.	2189.07	Kg.	104.50	228764.16
9	HSR 32.2	NEW TECHNOLOGY ITEMS PREFAB/PRECAST TECHNOLOGY Fabrication and manufacturing of solid precast concrete element with provisions of shear keys, connecting loops, dowel tubes and proper lifting accessories for walls, beams, slabs, stairs, column etc, of various thickness, shape and size of different concrete grades manufactured in controlled factory environment with approved methodology including moulds (Pallet system, Tilts form, table moulds, battery moulds, vertical moulds, beam moulds, column moulds, staircase moulds, Facade mould, etc.), mixing, transporting and placing of concrete, vibrating, curing, finishing, making necessary cut-out/holes of required sizes for services, yard handling and stacking all complete as per IS 11447:1985 and as per approved shop drawings and design mix as per the direction of Engineer-in-Charge (Cost of reinforcement, Mechanical, Electrical and Plumbing inserts will be paid separately). 1. Concrete grade M-35 (Cement content 370 kgs)	79.37	cum	7754.28	615464.73
10	HSR 4.12	Earth work in excavation by mechanical means (Hydraulic excavator)/manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm	51.62	cum	63.19	3262.01

XEN CMD P I RGTPP[CE RGTPP KHEDAR HISAR]
HARYANA POWER GENERATION CORPORATION LIMITED

HPGCL

Part-A Based on HSR Items						
As per approved DNIT					Ceiling Rates	
Sr. No.		Description	Qty.	Unit	Rate (Rs.)	Amount (Rs.)
		on plan) including getting out and disposal of excavated earth lead up to 50 m and lift up to 1.5 m, as directed by Engineer-in-charge. 1. All kinds of soil				
					Total	14,50,292.25

Conditions :-	
1	The specifications/makes of all the items to be supplied and fixed will be as per specifications/ makes mentioned in the NIT.

You are hereby requested to furnish Performance Security, (and additional security for unbalanced bids in terms of ITB Clause 29.3) [if applicable] in the form detailed in Clause 34.1 of ITB for an amount equivalent to Rs. **72,515/-** and additinal security amount Rs. **32,189/-** within 15 days of the receipt of this letter of acceptance valid up to 45 days from the date of expiry of Defect Liability-cum-Maintenance Period i.e. up to **730 Days** from the completion of work and sign the contract, failing which action as stated in Clause 34.3 of ITB will be taken.

AVIKESH DAWRA
Executive Engineer (Civil)
CE RGTPP Khedar Hisar
Haryana Power Generation Corporation Limited

Endst. No. : Even **Dated : Even**

Copy of above is forwarded to the following for information and necessary action.

1. Sr. Divisional Accounts Officer, **Haryana Power Generation Corporation Limited,Haryana,**, Division **XEN CMD P I RGTPP[CE RGTPP Khedar Hisar]**
2. Deputy Supdt. Officer, **Haryana Power Generation Corporation Limited,Haryana** , Division **XEN CMD P I RGTPP[CE RGTPP Khedar Hisar]**

Gmail

Lokesh Sinhal <lokeshsinhalassoc@gmail.com>

ORIGINAL APPLICATION NO. 977 OF 2024, Renu Rani & Ors. vs State of Haryana and ors.

1 message

Lokesh Sinhal <lokeshsinhalassoc@gmail.com> Sun, Mar 16, 2025 at 1:07 PM
To: vikrant.pachnanda@gmail.com, secy-moef@nic.in

Please find attached copy of Objections and Additional Reply on behalf of the Respondent No.5

Reply.pdf

--
LOKESH SINHAL
Senior Additional Advocate General, Haryana
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